Central Administrative Tribunal Principal Bench, New Delhi

C.P.No.803/2017 in O.A. No.2280/2017

Monday, this the 23rd day of April 2018

Hon'ble Mr. Justice Dinesh Gupta, Chairman Hon'ble Mr. K.N. Shrivastava, Member (A)

Dharam Pal s/o Sh. Chotu Ram Aged about 59 years r/o Vill Gatuli, Distt. Jind Haryana

..Applicant

(Mr. U Srivastava, Advocate)

Versus

- 1. Sh. V Dubey, General Manager Northern Railway, Baroda House, New Delhi
- 2. Anshul Gupta, Divisional Railway Manager Northern Railway, Estate Entry Road New Delhi

..Respondents

(Mr. Kripa Shanker Prasad, Advocate)

ORDER (ORAL)

Mr. K N Shrivastava:

Learned counsel for respondents has placed on record a copy of order dated 13.01.2018 whereby the representation of the applicant, as directed by the Tribunal vide its order dated 14.07.2017 in O.A. No.2280/2017, has been decided. As such, the Tribunal's order stands complied with. Contempt Petition is closed. Notices issued to the respondents are discharged. Needless to say that if the applicant is aggrieved by the said order, he is at liberty to take recourse to appropriate remedy, as available to him under law.

(K.N. Shrivastava) Member (A) (Justice Dinesh Gupta) Chairman

April 23, 2018 /sunil/